

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KANDIVLI BALAJI INVESTMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Kandivli Balaji Investment Private Limited
2.	Date of incorporation of corporate debtor	February 8 <sup>th</sup> , 1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65990MH1994PTC076481
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - Gajalaxmi Apartments Babhai Naka Borivali (W), Mumbai - 400067
6.	Insolvency commencement date in respect of corporate debtor	November 10 <sup>th</sup> , 2022
7.	Estimated date of closure of insolvency resolution process	May 9 <sup>th</sup> , 2023 (180 days from the date of Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Gupta IBBI Registration No: - IBBI/IPA-002/IP-N00982C01/2017-2018/10354
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> - C-4E/135, Janakpuri, New Delhi-110058 <b>Email ID registered with the Board:</b> <a href="mailto:sanjay@sgaindia.in">sanjay@sgaindia.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address for Correspondence:</b> <b>Primus Insolvency Resolution and Valuation Pvt. Ltd.</b> 408, 4th Floor, Manish Chambers, Sonawala Road, Goregaon (E), Mumbai - 400 063 <b>Email Id-</b> <a href="mailto:cirpkandivli@gmail.com">cirpkandivli@gmail.com</a>
11.	Last date for submission of claims	November 24 <sup>th</sup> , 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	The relevant forms can be downloaded at <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Kandivli Balaji Investment Private Limited on November 10<sup>th</sup>, 2022.

The creditors of Kandivli Balaji Investment Private Limited, are hereby called upon to submit their claims with proof on or before November 24<sup>th</sup>, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

  


**Sanjay Gupta**  
**(IBBI/IPA-002/IP-N00982C01/2017-2018/10354)**  
**Interim Resolution Professional**

**Date:** November 12<sup>th</sup>, 2022  
**Place:** New Delhi